

R.O.C.No.71715-A/2020-B2



DISTRICT JUDGE,
TRANSFER & POSTING


NOTIFICATION No. 29 / 2021

The Government in G.O.(Ms).No.355, Home (Courts-II) Department, dated 11.04.2017, have issued orders for the constitution of a Special Court in the cadre of District Judge at Madurai, to deal with the cases of offences in contravention of the provisions of the Mines and Minerals (Development and Regulation), 1957 (as amended by Act 10 of 2015).

Thiru.M.K.Rafi, District Judge, formerly functioned as Additional District Judge, Sivagangai, now under compulsory wait, who has been appointed as Judge, Special Court to deal with the cases of offences in contravention of the provisions of the Mines and Minerals (Development and Regulation) Act, 1957 (as amended by Act 10 of 2015), Madurai, in the newly sanctioned Court vide G.O.(2D).No.04, Industries (MMD.1) Department, dated 19.02.2021, is posted as such in the said newly sanctioned Court.

HIGH COURT OF MADRAS,
CHENNAI.
DATED: 22.02.2021.

Sd/- C.Kumarappan,
REGISTRAR GENERAL


(S.O.)